

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2443

ANSWERED ON:28.03.2012

SPECIAL LAW FOR RAGGING

Dashmuni Deepa ;Pandey Shri Ravindra Kumar;Premdas Shri

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the number of cases relating to ragging has decreased after enactment of the Law by the Union Government to check ragging in various educational institutes in the country;
- (b) if so, the details thereof alongwith the percentage of decrease/ increase in the said cases during the last two years and the current year, State-wise;
- (c) whether the Government proposes to frame any special law preventing ragging incidents completely; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) After the notification of regulations issued by the University Grants Commission (UGC), All India Council for Technical Education (AICTE), Medical Council of India (MCI) and Dental Council of India (DCI) in 2009, subsequent to the judgement of the Hon'ble Supreme Court on 8.5.2009, in Civil Appeal No .887 of 2009 between University of Kerala VS Council, Principals, Colleges, Kerala & Ors and various measures taken by the Government viz. launching of the Anti-Ragging Helpline in June, 2009; the media campaign started by Government since 2009 through print, audio/visual; the advisories issued before the start of the academic session to the Civil and Police authorities of States/UTs to participate in the anti-ragging committees of the institutions and take immediate deterrent action in cases of ragging etc. have created tremendous amount of awareness amongst the students and parents about the ill-effects of ragging.

(b) The cases of complaints reported to Anti-Ragging Helpline/Call Centre during 2010, 2011 and 2012 (till February) is at Annexure. It may be mentioned that the increase in number of complaints registered in the Anti-Ragging Helpline /Call Centre is indicative of the fact that the students and parents are coming forward to register the cases without fear. The steps taken by the Government have created awareness in the educational institutions and amongst student community about the deterrent measures against ragging. The Government is committed to fully curb the menace of ragging in all higher educational institutions.

(c) There is no proposal to bring any legislation to tackle the menace of ragging since the measures taken so far have yielded good results.

(d) The regulatory authorities, set up through their respective legislations, have sufficient powers to take necessary action to prevent instances of ragging.